

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Speaker Sir, as you know, Kalahandi is a district in Orissa where poverty is entrenched in its soil. Starvation deaths had taken place in the past which has been borne out by the report of the Commission headed by a retired judge appointed by the Orissa High Court. That report clearly mentions about the starvation deaths which have taken place in Kalahandi earlier. In spite of that report, the situation has not improved. Rather, the situation is deteriorating further inasmuch as there is lack of employment opportunities also. This makes the people, a large number of poor people to flee to other parts of the country. *(Interruptions)*

MR. SPEAKER: Please conclude.

SHRI SRIBALLAV PANIGRAHI: Even half of the JRY allotment is yet to be made to the district... *(Interruptions)*... The Orissa Government is totally callous about the matter. So, I would request the Government to re-introduce the ADAPT scheme which was already there during the Rajive Gandhi Government and also appoint a committee of this go into the starvation deaths and also other problems of the people living there *(Interruptions)*

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, there was no need for me to get up, had the leader of the Opposition, Shri Advani not got up just now. Mr. Speaker: Are you raising this issue later on?

SHRI RAM VILAS PASWAN: Yes, I am not raising that issue now. I am talking of something else. Just now the attention of the House was drawn to the humanitarian issue. It is really a very serious matter. As a Member of Parliament, I would like to say that it would not be good for the unity and integrity of the country if the House did not take it seriously.

You may recollect that six months ago, on 6th August, 22 Dalits had been massacred in Tsundur. All of us, the hon. Members of Parliament, visited the site after the incident and this House debated the

matter for 16 hours. I am sorry to note that the hon. Minister of Home Affairs is concerned about the Barah incident and he visited that place. He should have visited that place. But I am equally distressed to say that despite Andhra Pradesh being the home State of the hon. Prime Minister, neither the Prime Minister himself nor the hon. Minister of Home Affairs did visit Andhra Pradesh. A 16 hours discussion was held on that incident. Even then, the Court acquitted all the culprits stating that none of their names appeared in the chargesheet. All the culprits have been acquitted on this ground.

Blood is Blood, whether it is of a poor, a rich, a backward, a Dalit or a person belonging to upper castes. 10 persons were killed in an incident prior to Barah incident but nobody shed tears or thought of visiting the place because the victims were very poor. Similarly, some people were also killed in Uttar Pradesh. But since people belonging to backward castes, Muslims, Sikhs and dalits were killed, nobody is concerned about them.

I condemn the Barah incident but I accuse the Government of taking a partisan stand about the Tsundur incident. I will not be taken by surprise if the B. J. P. people say so. I would like to tell this thing to Shri Khurana who has demanded dismissal of Laloo Prasad Yadav Government... *(Interruptions)* If he has a moral responsibility, he should first demand the dismissal and resignation of Uttar Pradesh Government, because there is no protection to people belonging to backward classes in Uttar Pradesh. I do not want to go into other points... *(Interruptions)* Mr. Speaker, Sir, the Government of Bihar has requested for a CBI enquiry into Barah incident. A special court has already been set up there, I would like to point out to the Government that though such a big incident took place in Tsundur, for which a 16 hour debate took place in this House, nobody was punished. If the Government has a sense of moral responsibility it should reply it, otherwise, it should resign. *(Interruptions)*